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## (1990) 06 BOM CK 0080 Bombay High Court

Case No: WT Ref. No. 19 of 1976

Commissioner of Wealth Tax

**APPELLANT** 

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Pranlal Bhogilal

RESPONDENT

Date of Decision: June 6, 1990

**Acts Referred:** 

• Wealth Tax Act, 1957 - Section 2, 7(1)

Hon'ble Judges: T.D. Sugla, J; Sujata V. Manohar, J

Bench: Division Bench

Advocate: G.S. Jetly, for the Appellant; S.H. Paradkar, for the Respondent

## **Judgement**

T.D. Sugla, J.

The questions of law raised in this reference read thus:

Asst. yrs. 1960-61, 1961-62 & 1962-63.

"Whether, on the facts and in the circumstances of the case, the Tribunal was justified in law in confirming the AAC"s decision that the value of the shares of M/s. Renwick & Co., Pvt. Ltd. should be taken at face value of Rs. 10 per share against the break up value of Rs. 27.20 for each of the asst. yrs. 1960-61, 1961-62 and 1962-63?"

Asst. yrs. 1960-61 to 1970-71

"Whether, on the facts and in the circumstances of the case, was the Tribunal justified in excluding from the "net wealth" computation the debt represented by the dividend declared by M/s. Renwick & Co. Pvt. Ltd. and not received on the valuation on each of the valuation dates for the asst. yrs. 1960-61 to 1970-71?"

2. The counsel are agreed that both the questions are covered by this Court's decision in the case of <u>Commissioner of Wealth-tax</u>, (<u>Central</u>), <u>Bombay Vs. Bhogilal H. Patel</u>, . In view thereof, both the questions are answered in the affirmative and in favour of the assessee. No order as to costs.